

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.2785 of 2019**

Arun Kumar and Ors.

..... Petitioners

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Sumit Prakash, Advocate

For the Respondent-State : Mr. Gorang Jajodia, Advocate

05/Dated: 08/07/2020

Heard, Mr. Sumit Prakash, learned counsel for the petitioners and Mr. Gorang Jajodia, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondent-State submits that copy of the writ petition is with him but counter-affidavit and rejoinder are missing. He submits that this matter may be taken up in the next week enabling him to assist the Court.

Post the matter on 14.07.2020 under the same heading.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/